

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 51211 OF 2018

(Arising out of Order-in-Appeal No. 232(SRM)/ST/JDR/2018 dated 28.02.2018 passed by the Commissioner (Appeals) of Central Excise & CGST, Jodhpur)

M/s Bhagwati Road Lines

Main Road, Chanderia
Chittorgarh (Rajasthan)

..... **Appellant**

VERSUS

Commissioner of CGST & Central Excise

G-105, New Jodhpur Industrial Area,
Opp. Diesel Shed, Basni
Jodhpur (Rajasthan)

..... **Respondent**

APPEARANCE:

NONE for the Appellant

Shri Harshvardhan, Authorised Representative of the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50770/2023

DATE OF HEARING/DECISION : June 08, 2023

JUSTICE DILIP GUPTA :

Learned authorized representative appearing for the Department states that a certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(RAJEEV TANDON)
MEMBER (TECHNICAL)**